

statutory licensing of cement stockists, direct appointment of cement dealers by the State Governments with consequential de-linking of stockists from producers, introduction of permit system and creation of necessary administrative machinery to implement the scheme. It is expected that measures taken on these lines will effectively curb malpractices in the distribution of cement.

Gujarat Medicos Agitation

9148. SHRI B. V. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any agreement has been reached between State Government and the medical students of Gujarat who were agitating on the reservation issue;

(b) if so, the details thereof; and

(c) the extent to which both the parties are satisfied?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) Yes, Sir.

(b) Details of the settlement are given in the attached statement.

(c) Following the settlement, the Medical students and the Junior Doctors have withdrawn their agitation from the 13th April, 1981. The settlement has been generally welcomed and consequently the situation in Gujarat has greatly improved.

Statement

1. The Medical Colleges and hostels will be re-opened with immediate effect.

2. Orders of termination of services of Resident Doctors due to unauthorised absence will be cancelled.

3. The period of strike will be regularised as follows:—

(a) Fresh admissions/appointments will be made effective from the commencement of the current terms and the Deans will be authorised to make necessary local adjustments so that loss of term does not occur to Medical students, Internees and Resident Jr. Doctors.

(b) Calculations of stipend to be paid during the strike period will be made as follows:—

(i) Accumulated unutilised weekly offs;

(ii) admissible unutilised casual leave; and

(iii) Compensatory leave equal to unutilised public holidays. Internees and Jr. Doctors will also be allowed to count shortage between the strike period and the period of stipend calculated as above by counting unutilised weekly offs as well as admissible unutilised casual leave and compensatory leave for unutilised public holidays during the next one year.

4. Residency system will be made applicable to the Medical Colleges of Ahmedabad and Baroda effective from the current term. The question of appointment of Sr. Resident/Sr. Registrars will be decided by Government in consultation with Teachers and students.

5. Government has considered the request for increase in stipend and formal orders are being issued.

6. The number of seats of Housemen will be increased to the extent such seats are utilised by candidates belonging to SC/ST and B.C. otherwise than on merits, so that students on open merit get seats of Housemen equal to the existing strength.

7. The Deans will be authorised to make necessary adjustments of teaching schedules so that there is no loss of term to Medical students, Internees and Jr. Doctors and the examination are arranged with this objective in view

8 Regarding M.Sc. (Medical) courses the guidelines prescribed by the Medical Council of India will be followed.

9. The Government appreciates the requirements of extension of Hostel facilities for Under Graduate Students (including internees to the extent of they are posted at teaching Hospitals) and Jr. Doctors. A Phased programme will be undertaken to meet such requirements. The need of married Jr. Doctors will also be kept in view.

10. Government will take steps to fill all the vacant teaching posts.

11. Steps will be taken to improve Library and Gymkhana facilities.

12. The agitating Medical students and Jr. Doctors will not be victimised.

Implementation of Tribal Welfare.

Schemes

9149. SHRI JAI NARAIN ROAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have implemented the tribal welfare schemes in all States during 1980-81;

(b) if so, the details thereof, State-wise;

(c) whether more welfare schemes are proposed to be introduced during the Sixth Plan period; and

(d) if so, the allocation of funds for these schemes during Sixth Plan period, Statewise.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) :

(a) and (b). The major programme of tribal welfare is the tribal sub-plan which is implemented by 19 States/U.Ts where sub-plan areas have been identified on the basis of tribal concentration. The finance mainly flows from the State Plan and the Ministry of Home Affairs

provides a Special Central Assistance which is supplementary in nature. The State-wise Special Central Assistance released during 1980-81 is given in the attached statement.

(c) and (d). The present programmes will be continued in the Sixth Plan with suitable modification wherever necessary. The Tribal sub-plans 1980-85 are being discussed currently in the Planning Commission.

Statement

Special Central Assistance provided to State/UTS under tribal sub-plan for 1980-81 (including allocations for tribal pockets and Primitive Tribes).

S. No.	Name of State	Amount provided (Rs. in lakhs)
1	Andhra Pradesh	337.22
2	Assam	319.01
3	Bihar	973.98
4	Gujarat	568.64
5	Himachal Pradesh	81.22
6	Karnataka	17.17
7	Kerala	57.00
8	Madhya Pradesh	1923.51
9	Maharashtra	544.16
10	Manipur	112.05
11	Orissa	886.45
12	Rajasthan	516.49
13	Sikkim	10.00
14	Tamil Nadu	80.87
15	Tripura	130.58
16	Uttar Pradesh	19.07
17	West Bengal	364.58
18	Andaman and Nicobar	14.00
19	Goa, Daman & Diu	12.81